

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.G. Marg, CIVIL LINES, ALLAHABAD**

Dated: 25/03/2016

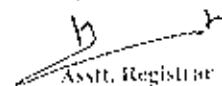
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/ 70122/2016 SM dated 23/03/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
	19736/2006	COMMISSIONER OF CENTRAL EXCISE, KANPUR 117/7, SARVODAYA NAGAR KANPUR(UP)
		DOORS (INDIA) LTD MAGARWARA UNNAO
	Name and Address of Respondent	

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s) SH SHEDHARTH JOSHI, ADV
H NO 1147, NEHRU NAGAR
NEW DELHI

4 Bar Association, CESTAT, ALLAHABAD

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishma Praman Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

8 Tasmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dat Com Pvt. Ltd., 407A, Ison Mall, Satellite Road, Ahmedabad-15

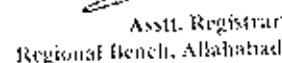
10 LAWCRUX Advisers Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Vihar, New Delhi - 110070

12 Marks Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 50

13 The ICF&I society, 52, Nagarjuna Hill, Banjagutta Hyderabad. 500082

14 C.D.R. 15 Office Copy 16 Guard File


Asstt. Registrar
Regional Bench, Allahabad

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

Ex. Appeal No.736/2006

Arising out of O/A No.353-CE/APPL/KNP/2005 dated 06.12.2005
passed by Commr. (Appeals) of Customs & Central Excise, Kanpur.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

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- | | |
|--|--------|
| 1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? | : No |
| 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : Yes |
| 3. Whether His Lordship wishes to see the fair copy of the Order? | : Seen |
| 4. Whether Order is to be circulated to the Departmental Authorities? | : Yes |
-

CC & C.Excise, Kanpur

...APPELLANT(S)

VERSUS

M/s Doors (India) Ltd.

RESPONDENT (S)

APPEARANCE

Shri D. K. Deb, Asstt. Commr. (A.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

DATE OF HEARING & PRONOUNCEMENT : 23. 03. 2016

Final ORDER NO. 70122 /2016



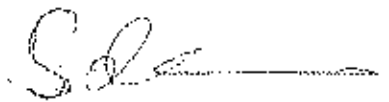
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Per Mr. Anil Choudhary :

The Appellant Revenue seeks to withdraw the appeal vide letter dated 23.02.2016, written by Commissioner, Kanpur.

2. Thus, this appeal is disposed off as withdrawn.

(Pronounced in the open Court)



**(Anil Choudhary)
Member (Judicial)**

mm

प्रमाणित प्रति / Certified True Copy
b 6.4.16
सहायक पंजीकार / Asstt. Registrar
जीवाशुल्क, राफायशुल्क एवं भाग कर
ऑडिट अतिरिक्त / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

